

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.3673
TO BE ANSWERED ON THE 8TH AUGUST, 2017

SALE OF FAKE AND SUB-STANDARD FERTILIZERS, PESTICIDES AND SEEDS

3673. SHRI BODHSINGH BHAGAT:

Will the Minister of AGRICULTURE AND FARMERS WELFARE ढादुशुआओा एवं किसान कल्याण १/२/३/४/५/६ be pleased to state:

- (a) whether it is a fact that cases of sale of fake and sub-standard fertilizers, seeds and pesticides have come to light of the Government of Madhya Pradesh;
- (b) if so, the number and details of such cases;
- (c) whether it is a fact that the Government has vested power to the Secretary (seeds) for hearing second appeal and lifting ban imposed by Deputy Director, Agriculture on the fake and substandard seeds producing companies in Madhya Pradesh;
- (d) if so, whether the Government has lifted the ban imposed on the fake and substandard seeds producing company by the Joint Director, Agriculture, Jabalpur, Madhya Pradesh; and
- (e) if not, whether the Government is likely to take cognizance in this regard for strict penal action and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

ढादुशुआओा एवं किसान कल्याण १/२/३/४/५/६ (SHRI PARSHOTTAM RUPALA)

(a) to (e): The Government of MP has informed that in pursuance of Sub-Clause (b) of clause 16 of the Seeds (Control) Order, 1983, the State Government has appointed the Divisional Joint Director, Farmer Welfare and Agriculture Development as Appellate Authority in Madhya Pradesh.

On receipt of complaints, Deputy Director & Licensing Authority has imposed a ban on the seeds of M/s Yashoda Hybrid Seeds Pvt. Ltd. vide Order dated 23.9.2016. However, samples of seeds were found standard by the seed analysis laboratory. On hearing the appeal, the Appellate Authority ordered on 2.6.2017 to lift the ban imposed on 23.9.2016. On the request made by the Deputy Director & Licensing Authority for reconsideration, Appellate Authority reviewed the mater and the ban has been

restored vide its Order dated 6.6.2017. State Government has instituted an enquiry on the order of the Appellate Authority.
